



# The Bihar Gazette

## EXTRA ORDINARY

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**31 Vaisakha 1946(S)**

**(NO.PATNA 467) PATNA, TUESDAY, 21<sup>ST</sup> MAY 2024**

**PATNA HIGH COURT**

**NOTIFICATION**

**20<sup>th</sup> May 2024**

No. XLIXD-02-2022-431 (R)/A.D. (Rules)--In exercise of the powers conferred by Section 21 of the Family Courts Act, 1984 (Act 66 of 1984) and in view of the Personal Laws Amendment Act, 2019 to remove leprosy as a ground for divorce amending five Acts; (i) The Divorce Act, 1869 (ii) the Dissolution of Muslim Marriage Act, 1939, (iii) the Special Marriage Act, 1954 (iv) The Hindu Marriage Act, 1955, (v) The Hindu Adoptions and Maintenance Act, 1956 the High Court of Judicature at Patna hereby makes the following amendments in the Family Courts (Patna High Court) Rules, 2000.

**Short title, extent and commencement-**

- (i) This shall be called "the Family Courts (Patna High Court) (Amendment) Rules, 2024."
- (ii) The amendment shall come into force with immediate effect.
- (iii) These Rules shall apply to the Family Courts established in the State of Bihar under the Family Courts Act, 1984.

2. The Rule 7(f)(iii) and Rule 7(g)(iii) of the Family Courts (Patna High Court) Rules, 2000 are amended in the following manner :

Existing Rule	After amendment
<p><b>Rule 7(f)(iii)</b> In the case of virulent leprosy or venereal disease in a communicable form, the time when the disease began to manifest itself, the nature of curative steps taken, the name and address of the person or persons who treated of such disease and in the case of venereal disease, that it was not contacted (sic. contracted) from the petitioner, and</p>	<p><b>Rule 7(f)(iii)</b> In the case of venereal disease in a communicable form, the time when the disease began to manifest itself, the nature of curative steps taken, the name and address of the person or persons who treated of such disease and that it was not contracted from the petitioner, and</p>
<p><b>Rule 7(g)(iii)</b> In the case of virulent and incurable form of leprosy or venereal disease in a communicable form, the time when the disease began to manifest itself, the nature of curative steps taken with the name and address of the person or persons who treated for such disease. and in the case of venereal disease, that it was not contacted (sic. contracted) from the petitioner, and</p>	<p><b>Rule 7(g)(iii)</b> In the case of venereal disease in a communicable form, the time when the disease began to manifest itself, the nature of curative steps taken with the name and address of the person or persons who treated for such disease. and that it was not contracted from the petitioner, and</p>

By order of the Court,  
Pradeep Kumar Malik,  
Registrar General.

Memo No. 41983 /A.D. (Rules), Dated, the 20<sup>th</sup> May, 2024.

Copy forwarded to the Hon'ble Chairperson, National Human Rights Commission, Manav Adhikar Bhavan, C Block, GPO Complex, INA, New Delhi-110023, India with reference to his D.O. No. R-18/15/2020-PRP&P(RU-3) dated 28.01.2022, for kind information.

  
Registrar General

Memo No. 41984-42065 /A.D. (Rules), Dated, the 20<sup>th</sup> May, 2024.

Copy forwarded to all the District and Sessions Judges: all the Principal Judges: the Director, Bihar Judicial Academy, Gai Ghat, Patna, Bihar; the Chairman, Bihar State Bar Council, Patna High Court, Patna; The Secretary, Bar Association; The Secretary, Advocate Association, Lawyers' Association, Patna High Court, Patna; BSLSA, Patna; S.O. I/c A.D. (Appointment); I/c Mediation Centre, Patna High Court, Patna; the D.R. (IT), Patna High Court, Patna (-) *for needful and necessary action.*

(-) for uploading it on the Hon'ble Court's website.

  
Registrar General